

**HIGH COURT FOR THE STATE OF TELANGANA  
AT HYDERABAD  
(Special Original Jurisdiction)**

**WEDNESDAY, THE TWENTY FIRST DAY OF AUGUST  
TWO THOUSAND AND TWENTY FOUR**

**PRESENT**

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE  
AND**

**THE HONOURABLE SRI JUSTICE J. SREENIVAS RAO**

**WRIT PETITION NO: 7047 OF 2010**

**Between:**

1. Mohammed Abdul Nazeer, S/o Late Mohammed Ismail, aged 53 years, Occ : Business, 8-1-21/52/1 Suryanagar Colony Tolichowki, Hyderabad.
2. Mohammed Abdul Naseer, S/o Late Mohammed Ismail, aged 55 years, Occ : Business, 8-1-21/65/1 Suryanagar Colony Tolichowki, Hyderabad.
3. Mohammed Abdul Hannam, S/o Late Mohammed Abdul Baseer, aged 20 years, Occ : Student, 8-1-21/52, Suryanagar Colony Tolichowki, Hyderabad.
4. Mohammed Abdul Mubasheer, S/o Late Mohammed Abdul Baseer, aged 15 years, Occ : Student, Being Minor rep.by his Mother Sarwari Begum 8-1-21/52, Suryanagar Colony, Late Mohammed Abdul Baseer

Both R/o.8-1-21/52, Suryanagar Colony, Tolichowki, Hyderabad.

**.....PETITIONERS**

**AND**

1. Greater Hyderabad Municipal Corporation, rep.by its Commissioner, Tank Bund Road, Hyderabad.
2. The Government of Andhra Pradesh, Municipal Administration and Urban Development (TC2) Department, rep.by its Secretary A. P Secretariat, Hyderabad.

**.....RESPONDENTS**

Petition Under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to pass an order or direction more particularly one in the nature of writ of Certorari (I) to call to the records connected with the G.O Ms No 864 Municipal Administration and Urban Development(TC.2) Department dt 26-11-2007

amending the Hyderabad Municipal Corporation(Assessment of Property Tax) Rules,1990 as illegal, arbitrary and contrary to the provisions of Greater Hyderabad Municipal Corporation Act 1955 and Assessment of property Tax Rules 1990(2) to declare the demand notice of property tax dated 24-2-2010 claiming the property tax of Rs 2,09,650/- with effect from 01-10-2007 by the respondent NO 1 as illegal, arbitrary and contrary to the provisions of Hyderabad Municipal Corporation act assessment of property tax ) Rules 1990.

**I.A.NO:2 OF 2010 (WPMP.NO:9091 OF 2010)**

Petition Under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to stay the operation and effect of the Notice of Demand issued by the respondent No.1 dt 24-02-2010 claiming the property tax of Rs 2,09,650/ in respect of property bearing No 10-3-278 Humanyun Nagar, Hyderabad in pending disposal of the writ petition.

**I.A.NO:1 OF 2010 (WPMP.NO:9090 OF 2010)**

Petition Under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the operation and effect of G.O Ms NO 864 Municipal Administration and Urban Development(TC.2) Department dated 26-11-2007 issued by the respondent No.2, pending disposal of the writ petition.

**Counsel for the Petitioners : SRI VENKAT RAGHU RAMULU**

**Counsel for the Respondent No.1:SRI R.RADHA KRISHNA REDDY(SC FOR GHMC)**

**Counsel for the Respondent No.2 : GP FOR MUNICIPAL ADMN AND  
URBAN DEVELOPMNET**

**The Court made the following ORDER**

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE**

**AND**

**THE HON'BLE SRI JUSTICE J.SREENIVAS RAO**

**WRIT PETITION No.7047 of 2010**

**ORDER:** *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. Venkat Raghu Ramulu, learned counsel for the petitioners.

2. Learned counsel for the petitioners submits that the cause in the writ petition does not survive for consideration.
3. The aforesaid submission is placed on record.
4. Accordingly, the Writ Petition is dismissed as infructuous.

Miscellaneous applications pending, if any, shall stand closed. There shall be no order as to costs.

Sd/- K. VENKAIAH  
ASSISTANT REGISTRAR  
SECTION OFFICER

//TRUE COPY//

To

1. Two CCs to GP for MUNICIPAL ADMN AND URBAN DEV, High Court for the State of Telangana at Hyderabad. [OUT]
2. One CC to SRI VENKAT RAGHU RAMULU, Advocate [OPUC]
3. One CC to SRI R.RADHA KRISHNA REDDY (SC for GHMC) [OPUC]
4. Two CD Copies

SA  
MP



**HIGH COURT**

**DATED:21/08/2024**



**ORDER**

**WP.No.7047 of 2010**

**DISMISSING THE W.P.  
AS INFRUCTUOUS WITHOUT COSTS.**

(7) VLV  
1/10/24